

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 2748 of 2020

Shiv Shankar Yadav **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Lalit Yadav, Advocate
For the State : Mr. Rajesh Kumar, A.P.P.

02/11.09.2020 Heard Mr. Lalit Yadav, learned counsel for the petitioner and Mr. Rajesh Kumar, learned A.P.P. for the State.

Defect no. 9(i) as pointed out by the office is ignored.

The petitioner has prayed for grant of anticipatory bail, as he is apprehending his arrest in connection with Deoghar Mahila P.S. Case No. 10/2019.

The marriage of the informant was solemnized with the petitioner in the year 2014. It has been alleged that after sometime he has started a demand of Rs. 50,000/- cash and a color T.V. On non-fulfillment of the said demand she was subjected to torture and ultimately ousted from her matrimonial house.

The petitioner appears to be the husband of the informant and the allegations levelled are general and omnibus in nature.

Regard being had to the aforesaid facts, the petitioner, named above, is directed to surrender before the learned court below within a period of four weeks and on such surrender, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Deoghar in connection with Deoghar Mahila P.S. Case No. 10/2019, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(R. Mukhopadhyay, J.)